

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.57/2004 in O.A.No.3188/2001

Friday, this the 12<sup>th</sup> day of January 2007

**Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Smt. Neena Ranjan, Member (A)**

Tara Chand  
R/o 19-E, Sidharth Nagar  
PO Jangpura, New Delhi

..Applicant

(By Advocate: Shri HP Chakravorty)

Versus

1. Shri RR Jaruhar  
General Manager  
Northern Railway  
Headquarters Office  
Baroda House,  
New Delhi
2. Shri AP Mishra  
Chief Administrative Officer (Const.)  
Northern Railway, Construction  
Headquarters Office  
Kashmiri Gate,  
Delhi

..Respondents

(By Advocate: Shri VSR Krishna & Sh. R. L. Dhowan)

**O R D E R (ORAL)**

**Hon'ble Shri Shanker Raju, Member (J):**

Substantial compliance has been done by the respondents. The only discrepancy now alleged by the applicant is the interest on pension as well as rate of interest and the date of its effect from the date the retiral benefits are due. The same would be pursued by the applicant with the respondents through representation and necessary clarification and orders thereof would be passed by the respondents.

2 With the aforesaid observation, CP stands disposed of. Notices  
are discharged.

*N.Ranjan*  
( Neena Ranjan )  
Member (A)

/sunil/

*S.Raju*  
( Shanker Raju )  
Member (J)